

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.218/MP/2022

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 17 of the Power Purchase Agreement (PPA) dated 23.03.2007 between Coastal Andhra Power Limited and Distribution licensees of States of Andhra Pradesh, Telangana, Maharashtra, Karnataka and Tamil Nadu for wrongful termination of the PPA by APSPDCL.

Date of Hearing : **12.7.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Coastal Andhra Power Limited (CAPL) and Anr.

Respondents : Andhra Pradesh Power Coordination Committee and 10 Ors.

Parties Present : Shri Venkatesh, Advocate, CAPL
Shri Ashutosh Srivastava, Advocate, CAPL
Shri Shivam Kumar, Advocate, CAPL
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri Sidhant Kumar, Advocate, AP Discoms
Shri Shivankar Rao, Advocate, AP Discoms
Shri Anup Jain, Advocate, MSEDCL
Shri Vyom Chaturvedi, Advocate, MSEDCL

Record of Proceedings

At the outset, learned counsel for the Petitioner pointed out that notice in the matter was issued way back in December, 2022, directing the Respondents to file their replies, and thereafter, vide Record of Proceedings for the hearing dated 11.4.2023, the Respondents were also given another opportunity to file their replies. However, except for the Respondent TANGEDCO, none of the other Respondents have filed their replies in the matter.

2. Learned counsel for the Respondents AP Discoms submitted that the Respondents' reply is ready and they may be permitted to file the same. Learned counsel for the MSEDCL also sought liberty to file a reply in the matter. Whereas, learned counsel for the Respondent, TANGEDCO submitted that TANGEDCO has already filed its reply in the matter.

3. Learned counsel for the Petitioner sought liberty to file a rejoinder to the reply file/to be filed by the Respondents.

4. After hearing the learned counsel for the parties, the Commission permitted the Respondents to file their replies within three weeks, as a last opportunity, and the Petitioner may file its rejoinders, if any, within three weeks thereafter.

5. The Petition shall be listed for hearing on 22.9.2023.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)